

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 144/GT/2026 along with I.A. Dy. No. 411/2026**

Subject : Petition for approval of determination of tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based Power Palatana Project of ONGC Tripura Power Company Limited for the control period 1.4.2024 to 31.3.2029 (Interlocutory application for urgent listing and seeking directions).

Petitioner : OTPC

Respondent : APDCL and 6 others

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, OTPC  
Ms. Kavya Madan, Advocate, OTPC  
Shri Aditya K Singh, Advocate, MECL  
Shri Vinit Kumar, Advocate, MECL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the Petitioner has filed I.A. with Diary No. 411/2026 seeking the following reliefs:

- (a) Urgent listing of the matter;
- (b) Interim directions to the NERLDC and NERPC to modify the Web Based Scheduling (WBS) system by permitting scheduling/ availability declaration in two parts – (i) first based on the existing Gas Supply and Purchase Agreement (GSPA) and additional gas procured under the Term Sheet dated 10.2.2026, and – (ii) second part covering additional gas to be tied up in future from any source for attaining NAPAF; with separate ECR for first part and second to be billed to the beneficiaries at the applicable tariff
- (c) Direction for the Respondent, TSECL, to release the withheld amount of Rs. 2,52,17,061/- for the month of February, 2026 together with LPS.

2. Learned counsel for the Petitioner further submitted that the Palatana Generating Station has been facing persistent shortage of domestic gas under the GSPA since its commercial operation, owing to which the generating station has been unable to achieve NAPAF, resulting in under-recovery of Annual Fixed Charges. He further submitted that, in order to mitigate the gas shortage and improve plant availability, the Petitioner entered into a Term Sheet dated 10.2.2026 with ONGC for supply of up to 0.4 MMSCMD of additional New Well Gas at the Government-notified APM price. Pursuant thereto, the additional gas was blended with the existing gas supply and the ECR was computed on a weighted average landed fuel cost in accordance with Regulations 58 and 64(3)(c) and (d) of the 2024 Tariff Regulations.



3. The learned counsel for the Petitioner further submitted that all beneficiaries, except the Respondent, TSECL, have paid the corresponding energy charges and that the Respondent, TSECL, has withheld an amount of Rs. 2,52,17,061/- from the invoice for the month of February, 2026 by disputing the blended ECR, despite having scheduled and consumed the power. She further submitted that the ECR has been computed strictly in accordance with the 2024 Tariff Regulations and that the PPA mandates payment of the energy charges notwithstanding any dispute regarding the invoice.
4. In response to a specific query of the Commission, the learned counsel submitted that the IA has been filed in the present tariff petition since the issues raised therein have a direct bearing on tariff determination and billing.
5. Learned counsel appearing for the Respondent, MECL, submitted that it is in the process of filing its Vakalatnama.
6. The Commission, after hearing the parties, directed as under:
- (a) Issue notice on the IA Diary No. 411/2026.
  - (b) The Petitioner shall file an amended Memo of Parties impleading NERLDC and NERPC as Respondents in the IA and serve a copy thereof to all Respondents on or before **5.8.2026**.
  - (c) The Respondents shall file their replies to the I.A., on or before **12.8.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **19.8.2026**.
7. The Petition, along with the I.A., shall be listed for hearing on **25.8.2026**.

**By order of the Commission**

**Sd/-**  
**(T. D. Pant)**  
**Joint Chief (Law)**

